

The Parliamentary Secretary to The Minister of Railways and Transport (Shri Shah Nawaz Khan): (a) Rs. 825/- approximately.

(b) and (c). The cushions of a carriage were set on fire resulting in slight damage.

(d) Yes.

(e) Yes.

(f) 155 trains were cancelled and the running of 102 trains was dislocated.

Mr. Deputy-Speaker: Question No. 436.

The Deputy Minister of Railways and Transport (Shri Alagesan): May I answer all the three questions, 436 to 438; they are all inter-related?

Mr. Deputy-Speaker: Yes.

SHORT SUPPLY OF RAILWAY WAGONS

***436. Shri Deogam:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the supplies of railway wagons are less than the demand of the present shippers of iron ore; and

(b) the percentage of supplies of wagons compared to demand for the export of ore in Barajamda area?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Yes.

(b) The percentage of wagon supplies to the requirements registered varied between 50 and 72 during the period from 1st July to 5th August 1953.

K. P. DOCKS

***437. Shri Deogam:** Will the Minister of Transport be pleased to state the date from which the system that

unless a party had a plot for storage of ore at K. P. Docks, it could not get transport facilities for booking of ore to K. P. Docks was introduced?

The Deputy Minister of Railways and Transport (Shri Alagesan): Since April 1951.

FACILITIES FOR STORAGE OF ORE

***438. Shri Deogam:** Will the Minister of Transport be pleased to state:

(a) whether some of the present applicants for storage space for ore in Calcutta Port are mine-owners and the mines are at their disposal from or before 1951;

(b) whether all the present depot holders for ore in Calcutta Port are shippers;

(c) if not, what action Government have taken against non-shippers of ore who are enjoying facilities; and

(d) the name of the authority who is to withdraw the facilities?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) Some of the applicants claim to be mine-owners.

(b) Out of the 27 depot holders at present having storage dumps in the Dock area, 14 have declared themselves as mine owners, 7 are not mine owners and the remaining 6 have not given any information. Shipment of ores is effected in the name of the depot holders or their managing agents.

(c) and (d). It is proposed to revise the system of export licensing for iron ore and manganese ore in the light of the availability of transport and other relevant considerations. When the new system comes into force, wagons will be allotted on the basis of the export quota held by each party and the